

MR. SPEAKER: This is not a case for Privileges Committee.

SHRI H. M. PATEL: The point is that the statement in itself *prima facie* shows that it is not an accurate statement of fact. According to the statement, the Police saw Kumari Mani Ben Patel near the spot of trouble and for her security, the police thought that she should be taken away. If that was so, what was the need for taking her away in a jeep and then putting all these various questions? That would be understandable only if there were some doubts about her identity. Could there be any ground for doubt as to the identity of Kumari Mani Ben Patel who has been in this city for a number of years and who should be well known to the police?

MR. SPEAKER: I think, we should not go into this matter further because the Minister has denied that she has been arrested. Therefore, at this stage, I think, let us conclude this

11 18 hrs.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES—*contd*

(11) EXTENSION OF TERM OF OFFICE

The Minister of State in the Ministry of Home Affairs, Department of Personnel and Administrative Reforms and Department of Parliamentary Affairs,

(SHRI OM MEHTA) I beg to move.

"That this House do suspend sub-rule (2) of rule 331 B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes."

The term of the present Committee is expiring and the next Committee would be held in the next Session and so, there would be a vacuum. To avoid this, it was thought, let the term of the present Committee be extended by two months so that by next March/April, there would be elections and we could hold the Committee.

MR. SPEAKER: The question is:

"That this House do suspend sub-rule (2) of rule 331 B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes."

The motion was adopted.

SHRI OM MEHTA: I beg to move:

"That this House do further extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the 31st March, 1976"

MR. SPEAKER: The question is:

"That this House do further extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the 31st March, 1976"

The motion was adopted.

SHRI OM MEHTA: I beg to move:

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been further extended upto the 31st March, 1976 and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

Bill

MR. SPEAKER: The question is:

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been further extended upto the 31st March, 1976 and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted.

11.21 hrs

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move for leave to introduce a Bill to provide for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines.

SHRI ERASMO DE SEQUEIRA (Marmagoa): I have given a notice in the morning on this, at 10 o'clock.

MR. SPEAKER: It is late. Now the question is:

"That leave be granted to introduce a Bill to provide for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines."

The motion was adopted.

SHRI RAGHUNATHA REDDY: I introduce the Bill.

Bill

11-22 hrs.

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move from leave to introduce a Bill to provide for the levy and collection of a cess on iron ore and manganese ore for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on iron ore and manganese ore for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI RAGHUNATHA REDDY: I introduce the Bill.

MR. SPEAKER: Now the Bills for consideration and passing.

SHRI S. M. BANERJEE (Kanpur): It is about the Industrial Disputes Act. I have a submission, Sir. We really wanted the Commerce Minister to be here. (*Interruptions*) The Deputy Minister of Commerce Shri Vishwanath Pratap Singh was here. He has also gone. (*Interruptions*) There are so many clauses going on. We were told that a statement will be made in this House. We have been demanding a statement from the hon.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 5-2-76.

†Introduced with the recommendation of the President.